

4.

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

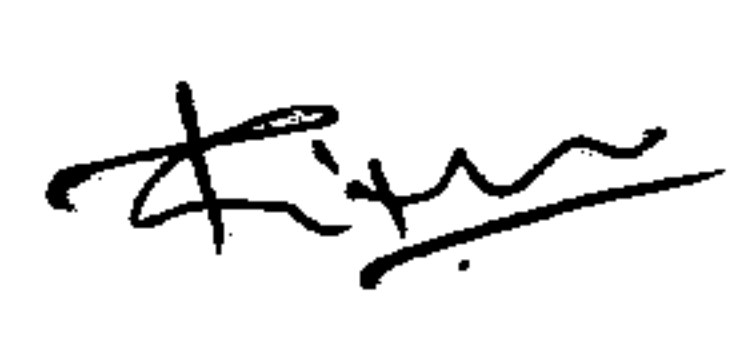
CP (CAA) No. 92 /NCLT/AHM/2018 in
CA(CAA) No. 5/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2018**

Name of the Company: Alpa Laboratories Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RITU SHAH FOR THAKKAR	ADV.	Petitioner	
2.	AND PAHWA			

ORDER

Advocate Ms. Ritu Shah for M/s. Thakkar & Pahwa is present for the Appellant.

The Affidavit of Chairman is filed.

The Report of chairman is filed.

The Proof of service of notice on statutory authorities is filed.

The Common representation of Regional Director is received.

No Representation is received from Income Tax authorities.

No representation received from the other statutory authorities.

Heard the arguments of learned Counsel for Petitioner.

The Petition is admitted.




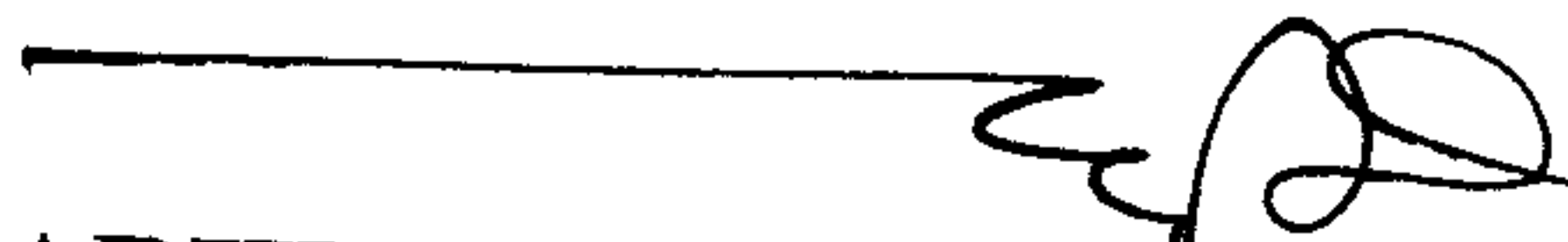
The Petitioner shall advertise Notice of hearing of this petition in "Business Standard" in English, Bhopal edition and "Nai Duniya" in Hindi, Bhopal Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

The Petitioner shall issue notices to Regional Director, Registrar of Companies, and Income tax informing the date of hearing.

Meanwhile the petitioner may file reply, if any, on representations of the Statutory Authorities.

List the matter on 23.08.2018 for hearing.


MANORAMA KUMARI
(MEMBER JUDICIAL)


HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)

Dated this the 1st of August, 2018.